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[Translation]

Fishery and Farmers Development Scheme

- 430. SHRI VISHVESHWAR BHAGAT : Will the Minister of AGRICULTURE be pleased to state :
- (a) whether the Central Government are not bearing the fifty per cent expenditure of the total expenditure incurred on all the items of the centrally sponsored Fishery and farmers Development Scheme launched in Madhya Pradesh; and
 - (b) If so, the reasons therefor ?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA): (a) and (b) A Centrally Sponsored Scheme on development of Freshwater Agriculture through Fish Farmers Development Agencies (FFDAs) is being implemented by the States including Madhya Pradesh. Under the scheme, expenditure on all developmental activities such as, construction of new ponds, renovation of ponds and tanks, first year inputs (fish seed, feed, fertilisers, manures, etc.) running water fish culture, areartors, integrated fish farming, fish seed hatcheries, fish feed mills, salary of incremental staff, cost of vehicle training of fish farmers, etc. is shared on 50:50 basis by the Government of India and the State Governments. It is the decision of the Government of India that it should share only the developmental costs. Therefore, it does not meet fifty percent of expenditure on base staff salary, maintenance of vehicle and office contingencies.

Brutal Murder

- 431. SHRI MUNAWWAR HASSAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the Government are aware of the brutal murder of six persons at Bhikund near Meerut in Uttar Pradesh:
 - (b) if so, the reasons there of;
- (c) the action taken by the Government against the culprits;
- (d) the steps taken to check the recurrence of such incidents in future ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) Yes, Sir

(b) to (d) According to information available, the incident was essentially a result of ongoing rivalry between two local criminal gangs. Soon after the incident, senior administrative and police officers visited the scene of crime. Additional Provincial Armed Constabulary was deployed and peace committees were formed. Six members of the gang responsible for the murder have so far been arrested

and action under sections 82/93 Cr.P.C. is being taken against the remaining accused.

In order to prevent recurrence of such incidents, 146 villages in the region have been identified as being sensitive where police presence and infrastructure have been strengthened. Numerous meetings have been held with various communities by the district administration. The situation is being closely monitored by the State Government.

"Illegal Occupation of green Land"

*45. SHRI CHHATRAPAL SINGH : SHRI SOHAN BEER :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

- (a) whether the green land on the road side in Loni area under Ghaziabad district of Uttar Pradesh is being illegally occupied and sold by the land Mafia;
- (b) if so, the number of cases in which the occupied land has been got vacated; and
- (c) the steps being taken by the Government to check recurrence of such illegal occupation of green land by land mafia in future ?

THE MINISTER OF STATE OF MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) to (c) The information is being collected and will be laid on the Table of the House.

Employment to Disabled Persons

433. SHRI RADHA MOHAN SINGH:
DR. RAMESH CHAND TOMAR:
SHRI DEVI BUX SINGH:

Will the Minister of WELFARE be pleased to state :

- (a) the details of steps taken by the Government to provide employment to the disabled persons;
- (b) whether any special relaxation is given to them by the Government in the examinations conducted by the Staff Selection Commission;
- (c) if so, the number of such persons provided employment during the last three years;
- (d) the scheme chalked out by the Government to provide more employment opportunities of the disabled persons; and
- (e) the percentage of the disabled youth provided employment/self employment during the last three years?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA): (a) and (d)

 i) In terms of Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, every